

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).17905/2021

(Arising out of impugned final judgment and order dated 27-09-2021 in WPC No. 2037/2021 passed by the High Court Of Delhi At New Delhi)

UNION OF INDIA

Petitioner(s)

VERSUS

GOVT. OF NCT OF DELHI & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.141622/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.141621/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 17123/2021 (XIV)

(FOR ADMISSION and I.R. and IA No.138487/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.138488/2021-EXEMPTION FROM FILING O.T. and IA No.138486/2021-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 12-11-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Tushar Mehta, SG
Ms. Aishwarya Bhati, ASG
Ms. Archana Pathak Dave, Adv.
Mr. Amrish Kumar, AOR

Mr. Visheshwar Shrivastav, Adv.
Mr. Manoj Kumar Gautam, Adv.
Mrs. Rachna Gupta, AOR

For Respondent(s) Dr. AM Singhvi, Sr. Adv.
Mr. Rahul Mehra, Sr. Adv.
Mr. Gautam Narayan, Adv.
Ms. Asmita Singh, Adv
Mr. Chirag M. Shroff, AOR

Mr. Talha Abdul Rahman, AOR
Mr. Mohd Shaz Khan, Adv.
Mr. Harshvardhan Kediya, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 15.11.2021.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master